

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 312**

IA - 835/2024, IA-778/2024, Liquidation.A-18/2024, IA-2705/2024  
IA-2336/2024, IA-2342/2024

**IN**

**IB-366(ND)/2021**

**IN THE MATTER OF:**

M/s. Drive India Enterprise Solutions Ltd. .... Petitioner/Applicant

Vs.

MAK Mobility Pvt. Ltd. .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Ms. Binita Shahi, Adv.

For RP : Mr. IPS Oberoi, Mr. R.K. Srivastava, Advs.

**ORDER**

**IA-835/2024**

None appears on behalf of the Applicant.

The parties are directed to complete the pleadings within two weeks.

List the matter **on 06.08.2024.**

**IA-778/2024, IA-2705/2024, IA-2336/2024, IA-2342/2024**

The parties are directed to complete the pleadings within two weeks.

List the matter for arguments **on 06.08.2024.**

**LA-18/2024**

List the matter **on 06.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay